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SLP(Crl.)No. 1471 OF 2005

ITEM No.49

Court No. 1

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 1471/2005
(From the judgement and order dated 10/03/2005 in CRLWP 302/05
of The HIGH COURT OF DELHI AT N. DELHI)

RAJESH K. GUPTA

Petitioner (s)

VERSUS

RAM GOPAL AGARWALA & ORS.

Respondent (s)

(With Appln(s). for directions and exemption from filing c/c of the impugned Judgment and exemption and impleading respondent No. 9 and 10 as necessary parties in the petition and exemption from filing typed copies/clear copies of the relevant ann. Annexed to the SLP)

Date : 14/03/2005 This Petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE G.P. MATHUR

For Petitioner (s)Mr. Krishanan Venugopal, Adv.
Mr. R K Gupta, Adv.
Mr. S P N Gupta, Adv.

Ms. Meera Mathur,Adv.

For Respondent (s)

UPON hearing counsel the Court made the following
O R D E R

Issue notice to respondents Nos. 1, 2 and 3 returnable early.

Dasti service, in addition, is permitted.

Until further orders, it is directed that the child Baby Rose Mala shall not be taken out of the country.

(D.P. WALIA)
COURT MASTER

(RADHA R. BHATIA)
COURT MASTER